

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 11668-11669/2019

(Arising out of impugned final judgment and order dated 02-09-2019 in CRLA No. 7669/2009 02-09-2019 in CRLA No. 6198/2009 passed by the High Court of Judicature at Allahabad)

DHRUV PARASHAR

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 187932/2019 - EXEMPTION FROM FILING O.T.)

Date : 19-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Devvrat, AOR
Ms. Harshita Sharma, Adv.
Mr. Devesh Kumar Agnihotri, Adv.
Mr. Subas Ray, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.
Mr. Vishnu Shankar Jain, AOR

Mr. B. P. Singh Dhakray, Adv.
Mr. Shakti Singh Dhakray, Adv.
Mr. Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Three weeks time is granted to the learned counsel for
the respondent-accused to file counter affidavit.

List along with Criminal Appeal No. 172-173 of 2021.

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)